

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/192/2015**

HYDERABAD, this the 15<sup>th</sup> day of March, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

1. Urla Appa Rao, S/o. Ananda Rao,  
Aged about 35 years, Ambedkar Colony,  
Pedaboddepalli (PO), Narsipatnam (MD),  
Visakhapatnam – 531 116.
2. Urla Suresh, S/o. Ramu,  
Aged about 34 years,  
Ambedkar Colony,  
Pedaboddepalli (PO),  
Narsipatnam (MD),  
Visakhapatnam – 531 116.

...Applicants

(By Advocate :Sri T. Koteswara Rao)

Vs.

1. The Union of India rep. by its  
Secretary, Ministry of Defence,  
South Block, New Delhi – 110 001.
2. The Chief of Naval Staff,  
Integrated Head Quarters,  
Ministry of Defence (Navy),  
SenaBhavan, New Delhi – 110 011.
3. The Flag Officer Commanding-in-Chief,  
Head Quarters, Eastern Naval Command,  
Head Quarters, Visakhapatnam – 530 014.
4. The Admiral Superintendent, Naval Dockyard,  
Visakhapatnam – 530 014.

....Respondents

(By Advocate: Sri T. Hanumantha Reddy, Sr. PC for CG)

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**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**



Learned counsel for the parties present.

2. Learned counsel for the applicant submits that the O.A. has become infructuous. Accordingly, the O.A. is dismissed. No order as to costs.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVEMEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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